

MR. SPEAKER : You believe the newspaper or me ?

SHRI SAIFUDDIN CHOWDHARY : We believe you. You tell us what are the facts.

MR. SPEAKER : That is the fact, I have got no news about the arrest. I have got certain information which does not pertain, and does not specifically mention about any M.P. If it is there, I will put it before the House.

SHRI SAIFUDDIN CHOWDHARY : Then you take action against this newspaper, Sir.

MR. SPEAKER : I do not know whether any M.P. was arrested or not.

SHRI BASUDEB ACHARIA : But it has come out in the newspaper.

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram) : Sir, it is a question of privilege.

*(Interruptions)*

MR. SPEAKER : Sit down. Nothing doing. If it comes to me, I will give it to you. The minute it is handed over to me that a certain M.P. —so and so —has been arrested, then I must inform the House, and I will do it. It is only in ambiguous terms without any reference to any M.P.

12.15 hrs.

PAYMENT OF BONUS (SECOND AMENDMENT) BILL

*[English]*

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : Sir, on behalf of Shri T. Anjiah, I beg to move for leave to introduce a Bill further to amend the Payment of Bonus Act, 1965.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Payment of Bonus Act, 1965.”

*The motion was adopted.*

SHRI CHANDULAL CHANDRAKAR : Sir, I introduce the Bill.

12.16 hrs.

STATEMENT RE : PAYMENT OF BONUS (SECOND AMENDMENT) ORDINANCE, 1985

*[English]*

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : Sir, on the behalf of Shri Anjiah, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1985, and the Payment of Bonus (Second Amendment) Ordinance, 1985.

12.17 hrs.

MATTERS UNDER RULE 377

*[English]*

- (i) Demand for including Aththungal, Nedumangad, Kilimanoor, etc. towns of Trivandrum district in the Centrally sponsored scheme for integrated development of small and medium towns.

SHRI T. BASHEER (Chirayinkil) : It is understood that there is a centrally sponsored scheme for integrated development of small and medium towns. This scheme is expected to improve the environment of the small and medium towns and also to provide there better transport, housing facilities and civic amenities.

Under this scheme Government of India were pleased to select nine towns

in the State. The progress in the implementation of the project has been quite satisfactory in the State of Kerala.

The impact of the development which has resulted from the implementation of the above programme has created a great deal of enthusiasm among the other small and medium towns in the State.

I request the Government to include at least Attingal, Nedumangad, Kili-manoor, Varkala and Neyyattinkara towns of Trivandrum District in Kerala under the Centrally sponsored scheme.

- (ii) Demand for setting up an Enquiry Office at Gudur railway station of South-Central Railway in Andhra Pradesh.

SHRI P. PENCHALLIAH (Nellore): Sir, Gudur in Nellore district of Andhra Pradesh is one of the biggest and most important Railway junction of South Central Railway. Gudur Railway station is the starting point of south Central Railway. The town is a densely populated one and also a 1st class municipality. It is internationally famous for Mica export and acid limes are also transported from here to various parts of the country. So many public institution and factories like Mica, ceramic, Glass, Groundnut oil mills and rice mills are situated here. It is a pilgrim centre also. Most of the pilgrims from Northern India come to Gudur to worship Lord "Balaji" (Tirumala Hill) via Gudur. Two buses leave Gudur every day from the Railway Station to Tirumala Hills. At least 50,000 tickets are sold at this station for various destinations every day.

It is regrettable to note that the Railway authorities have not so far provided an enquiry office at this station.

Hence, I request the Minister for Railways to set up an enquiry office at Gudur Railway Station which should attend to the pilgrims and others round the clock.

- (iii) Need to give priority to completing work on the Kazhakuttom-Neyyattinkara bypass to remove present traffic congestion in Trivandrum.

SHRI A. CHARLES (Trivandrum): Sir, Trivandrum is a fact growing city with a population of about 5 lakhs. In Trivandrum district alone, there are more than 40,000 registered vehicles. The roads in the city are too narrow and not at all fit for the present day traffic requirement. Widening of the city roads is impossible. The only way out to avoid congestion in the city is to provide a bye-pass from Kazhakuttom to Nayyattinkara in the National Highway 47.

This proposal was taken up as early as in 1959. The proposed bye-pass starts from Kazhakuttom at K.M. 551/900 and joins the present national Highway 47 at K.M. 596/050 near Parasala. The first stage of the work was approved by the Government of India, Ministry of Shipping and Transport (Roads Wing) on 5.1.1978. Land acquisition proceedings for the second stage are under progress and about 80% of the land has already been acquired. Through the work was sanctioned in 1978, it is regrettable that no substantial progress has been made in this regard. It is, therefore, prayed that priority may be given for this bye-pass in the 7th Plan and the work completed within a period of one year.

[Translation]

- (iv) Need to amend the relevant laws so that the heirs of the victims of bullockcart accident could file suit for claims of compensation.

SHRI SHANTI DHARIWAL (Kota): Mr. Speaker, Sir, under Rule 377, I would like to draw the attention of the House to subsection (18) of Section 2 of the Motor Vehicles Act, which defines that a vehicle running on road with a machine is called a motor vehicle.

Under this definition, a bullockcart is not a motor vehicle. It has been provided in the Motor Vehicles Act that